Utilisation of DMF funds under PMKKKY

1833. PROF. M. V. RAJEEV GOWDA: Will the Minister of MINES be pleased to state:

- (a) the quantum of funds collected through District Mineral Foundations (DMFs) for the Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) since its launch, year-wise;
- (b) the quantum of funds utilised under the scheme since its launch, year-wise and
- (c) the purposes for which these funds have been utilised, specifying the number of projects sanctioned and completed?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI HARIBHAI PARTHIBHAI CHOUDHARY): (a) to (c) The State Governments have established District Mineral Foundations (DMFs) in the districts affected by mining related operations with the objective to work for the interest and benefit of persons, and areas affected by such operations as prescribed under Section 9B of the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957. The holders of the mining leases pay to the DMFs, in addition to royalty, an amount equivalent to such percentage of royalty as prescribed by the Central Government. The Ministry of Mines has prescribed the rate of contribution to DMF as 10% of royalty in respect of mining leases granted on or after 12.01.2015; and 30% of royalty in respect of mining leases granted before 12.01.2015. Thus, the contribution to DMF is directly paid by the holders of the mining leases into the DMF account of that district.

- 2. The Central Government has issued directions to the State Governments to incorporate the scheme of "Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY)" in the rules framed by them for the DMFs and implement the scheme.
 - 3. The scope of activities laid down for utilisation of funds covers the following

At least 60% of PMKKKY funds to be utilized high priority areas such as, (i) drinking water supply; (ii) environment preservation and pollution control measures; (iii) health care; (iv) education; (v) welfare of women and children; (vi) welfare of aged and disabled people; (vii) skill development; and (viii) Sanitation.

Up to 40% of the PMKKKY to be utilized other priority areas such as, (i) physical infrastructure; (ii) irrigation; (iii) energy and watershed development, and (iv) any other measures for enhancing environmental quality in mining district.

- 4. With regard to the details regarding collection and utilisation of of funds under PMKKKY, it mandates that each foundation will prepare and maintain a website on which, *inter alia*, following information will be hosted and kept updated:—
 - (i) Quarterly details of all contributions received from lessees and others.
 - (ii) All meeting agenda, minutes and Action Taken Reports (ATRs) of the DMF.
 - (iii) Annual Plans and budget, work orders, Annual Report.
 - (iv) Online status of ongoing works implementation status/progress of all the projects/programs being undertaken under PMKKKY should be made available on the website, including description of work, details of beneficiaries, estimated cost, name of implementing agencies, expected date of commencement and completion of work, financial and physical progress upto last quarter etc.

Unstarred Questions

5. The details of collection and utilisation of DMF funds are mandated to be provided on the website of the respective DMFs and are not maintained Centrally. However, as per the information received from State Governments, a Statement of funds collected, project sanctioned amount and funds expent in 12 major minerals rich States is given the table below:-

Details of collection and project sanctioned amount under PMKKKY of the 12 major mineral producing States as per information provided by the respective State Governments (till 31.01.2018)

Sl.	State	Total funds	Project	Amount	Total Number
No		collected	Sanctioned	expent	of projects/
		under DMFs	Amount	(₹ in crores)	schemes
		(₹ in crores)	(₹ in crores)		sanctioned
1.	Andhra Pradesh	397	397	51	3700
2.	Chhattisgarh	2557	2795	1383	25905
3.	Goa	154	00	00	00
4.	Gujarat	301	148	34	2873
5.	Jharkhand	2508	1727	457	1123
6.	Karnataka	835	353	0.26	5896
7.	Maharashtra	581	172	31	808
8.	Madhya Pradesh	1564	1473	278	4193
9.	Odisha	4047	2311	344	10142
10.	Rajasthan	2110	903	57	4849
11.	Telangana	1394	28	10	219
12.	Tamil Nadu	202	00	00	00
77	Total	16650	10307	2645.26	59708

Incidents of illegal mining

1834. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of MINES be pleased to state:

- (a) whether Government has conducted any inquiry into the incidents of illegal mining;
 - (b) if so, the details thereof and if not, reasons therefor,
- (c) the details regarding States which have recorded maximum number of such cases;